

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30642/2008

(From the judgment and order dated 21/10/2008 in CTR No. 1306/2008
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S.MAJHOLA DIST.& CHEM.WORKS,PILIBHIT

Petitioner(s)

VERSUS

COMMISSIONER, TRADE TAX COMM.TAX, U.P.

Respondent(s)

(With appln. for permission to file lengthy list of dates and with prayer for
interim relief and office report)

WITH

SLP(C) NO. 30658, 30664 and 30683 of 2008 - With appln. for permission to
place addl. documents on record, with prayer for interim relief and office
report

Date: 06/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Prakash Kumar Singh,Adv.

For Respondent(s) Mr. Krishnan Venugopal, Sr.Adv.
Mr. Manoj Kr. Dwivedi, Adv.
Mr. Siddhartha Singh, Adv.
Mr. Gunnam Venkateswara Rao,Adv.UPON hearing counsel the Court made the following
ORDER

st

List on 21 October, 2009 for final hearing.

Parties to complete their pleadings in the meantime.

State of U.P. is given liberty to withdraw its counter within two
weeks. After withdrawing the counter, State is given liberty to file a
proper affidavit in reply within two weeks thereafter.

(S. Thapar) (Madhu Saxena)

PS to Registrar Court Master